

CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR

O.A. No. 206/2003

Date of Order: 07.10.2003

1. Kamaljeet Singh S/o Sh. Joginder Singhji, Aged about 43 years, R/o Ward No. 26, Near Govt. Middle School No. 2, Suratgarh, Distt. Sriganganagar (Raj.)
2. Digamber Singh S/o Sh. Hari Kishan ji, Aged about 43 years, R/o MES Colony Garrison Engineer (Air Force) Suratgarh, Distt. Sriganganagar (Rajasthan).
3. Shambhu Dayal S/o Sh. Ram Kumar ji, aged about 37 years, R/o Ward No. 27, Partap Nagar, Suratgarh, Distt. Sriganganagar (Raj.)
4. Lal Behari S/o Sh. Chokhe Lal ji, aged about 42 years, R/o Qtr. No. 520, Rajasthan Canal Project, Tibba Colony, Suratgarh, Distt. Sriganganagar (Rajasthan).
5. Krishan Kumar S/o Sh. Kaushal Singh Ji, aged about 43 years, R/o Ward No. 12/309, Bypass, Suratgarh, Distt. Sriganganagar (Rajasthan).

At present all the applicants are working on the posts of Mazdoor in the O/o Garrison Engineer (AF) Suratgarh, Distt. Sriganganagar (Rajasthan).

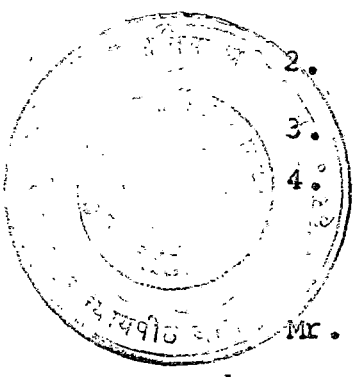
...APPLICANTS.

V E R S U S

1. Union of India, through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi - 110011.
2. Chief Engineer, Air Force, WAC Delhi Cantt - 110010.
3. Commander Works Engineer (Air Force) Bikaner, (Rajasthan).
4. Garrison Engineer (Air Force) Suratgarh, Distt. Sriganganagar (Rajasthan).

...RESPONDENTS.

Mr. S.K. Malik, counsel for the applicants.



CDRAM:

HON'BLE MR. JUSTICE G.L. GUPTA, VICE CHAIRMAN.  
HON'BLE MR. G.R. PATWARDHAN, ADMINISTRATIVE MEMBER.

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: O R D E R :

BY THE COURT:

The applicants herein claim their appointment on the post of Fitter General Mechanics w.e.f. 18 November 1989 with all consequential benefits. It is seen that pursuant to the judgement of

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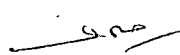
: 2 :


Hon'ble Supreme Court dated 5th Oct. 1989, the applicants were re-instated not on posts held by them earlier but on the post of Mazdoor. The applicants joined on the posts offered, and made representations for their re-instatement on the posts held by them before retrenchment.

2. It is brought to our notice that vide letter dated 20th Sept., 2002 (Annexure A/13), the GE (AF) Suratgarh has sent recommendation to the Chief Engineer (AF) WAC, Delhi Cantt-10 for appropriate orders in terms of the Supreme Court judgement.

3. Mr. Malik says that for the present his clients will be satisfied if a direction is given to the authorities concerned to take decision on the letter dated 20th Sept. 2002 (Annexure A/13) within fixed time limit.

4. Keeping in view the facts and circumstances, we find it a fit case to dispose of the matter by directing the respondents particularly respondent no. 2 to take decision on the letter dated 20th Sept. 2002 (Annexure A/13) within a period of four months from the date of communication of this order. Original Application stands disposed of accordingly.

  
( G.R. PATWARDHAN )  
Administrative Member

  
( G.L. GUPTA )  
Vice Chairman

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Copy of order along with OA EMA  
sent to R1 to R4 vide

No 280 to 284

date 15-10-03

Address for R1 3 rd with side  
R-2 attached

Am  
3/11/03

R/C  
on 10/10  
of 10/10